

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 10107/2018

[Arising out of impugned final judgment and order dated 24-04-2018 in CRLA No. 1249/1983 passed by the High Court of Judicature at Allahabad]

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

RAMENDRA ALIAS RAVINDER

Respondent(s)

(IA No. 164296/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 1081/2020 - EXEMPTION FROM FILING O.T. AND IA No. 164295/2018 - EXEMPTION FROM FILING O.T.)

Date : 07-01-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Vikas Bansal, Adv.
Mr. Vishwa Pal Singh, AOR
Mr. Ashutosh Bhardwaj, Adv.
Mr. Mukesh Kumar, Adv.
Mr. Vikas Gothwal, Adv.
Mr. Abhijit Singh, Adv.

For Respondent(s) Mr. Prafulla Kumar Behera, Adv.
Mr. S. S. Nehra, AOR
Ms. Sundri Rawat, Adv.
Mr. Sanjay Singh, Adv.
Mr. Shivesh Garg, Adv.
Mr. Vikrant Nehra, Adv.
Mr. Ramesh Chandra Mishra, Adv.
Mr. Chetan Sharma, Adv.
Mr. Rajendra Verma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

As requested, list on 28.01.2025.

(RAJNI MUKHI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
ASSISTANT REGISTRAR